

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**AB(SH) No. 98 of 2013**

**13.08.2013**

Heard Mr. H Kharmih, the learned counsel for the petitioner who submits that, the accused person is of the apprehension that he may be arrested at any point of time in connection with Jowai PS Case No. 126(7) 13 U/s 307/326 IPC. Hence, this instant bail application and prayed that the accused may be allowed to go on bail.

CD was called for and accordingly the same has been produced today by Mrs. S Bhattacharjee.

The learned Addl. PP after going through the CD submits that, custody of the accused is not necessary for the purpose of investigation. Moreover, the injuries caused to the victim are not so serious. Since the prosecution as well as the IO has no objection if the accused is allowed to go on pre-arrest bail, hence, the IO concerned is directed that, in the event of arrest to release the accused with a sum of Rs. 30,000/- with one surety of the like amount on the following conditions.

- i) The accused person shall appear before the IO continuously for 3(three) days w.e.f. 14.08.13, thereafter, as and when necessary for the purpose of investigation.
- ii) The accused person shall not interfere with the investigation or tamper with any evidence.
- iii) The accused person shall not intimidate or threat the victim or to any witness and he shall face the trial as and when necessary.

Court Master is also directed to return the CD to the learned Addl. PP.

With these observations and directions, the instant bail application is allowed and the matter stands disposed of.

JUDGE

V. Lyndem.



**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**BA(SH) No. 108 of 2013**

**13.08.2013**

Heard Mr. R. Kar, the learned counsel for the petitioner who submits that, he has approached this Court for the second time by way of this instant bail application.

Copies of the earlier orders passed are also not enclosed in this instant bail application. Moreover, the learned counsel could not substantiate new grounds for consideration of the bail application. Therefore, I am not inclined to consider the bail application, hence, it is rejected and the matter stands disposed of.

Mr. R. Gurung, the learned Addl. PP is present.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**BA(SH) No. 109 of 2013**

**13.08.2013**

Heard Mr. P Nongbri, the learned counsel for the petitioner who submits that, bail has been granted by Addl. Deputy Commissioner (Judicial) Shillong vide order dated 30.04.13 and this instant bail application is for cancellation of the said bail application. The learned counsel further contended that, the matter has already been charge-sheeted.

I have perused the impugned order dated 30.04.13 and the said order has clearly mentioned in Clause-7 that the accused person is debarred from making any kind of threat, inducement etc. and the learned counsel in his argument has stated that, there is a fear and apprehension that the accused person may threaten or induce the witnesses but till date there is no threat or inducement as alleged by the learned counsel, if it is so, it is pre-matured for the Court to interfere with the instant case. Moreover, since the case has already been charge-sheeted, let the trial be proceed and the matter be decided by the Lower Court concerned in accordance with law.

Therefore, I do not see any reason or scope to interfere with bail application and the matter stands disposed of.

Mr. R. Gurung, the learned Addl. PP is present.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. Appeal (SH) No. 1 of 2013**

**13.08.2013**

Heard Mr. NM Mansuri, the learned counsel for the petitioner who submits that paper book is ready, so the matter may be posed for Hearing.

Mr. S Sen Gupta, the learned Addl. PP is present.

List this matter for Hearing on 27.08.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. MC (SH) No. 36 of 2013**

**13.08.2013**

Heard Mr. R. Gurung, the learned counsel for the petitioner.

I have perused the Inquiry Report dated 7.06.13 of the Deputy Commissioner, West Garo Hills District, Tura wherein it appears that, misleading submission was placed on the basis of the oral information given by Mr. R Kar, the learned counsel.

The matter may be placed before the Acting Chief Justice for His information and further necessary action.

Let a copy of the Inquiry Report be furnished to the learned Addl. PP.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 167 of 2013**

**13.08.2013**

Heard Mr. N Khan, the learned counsel for the petitioner as well as Mr. R Gurung, the learned Addl. PP who submits that, he needs at least 2(two) weeks' time to file the counter affidavit.

Prayer is allowed.

List this matter on 27.08.13.

JUDGE

V. Lyndem.